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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A. No. 1645 of 1997

Date of Decision:
12th December, 1997

Between:

P. Krishnaveni

.. Applicant

AND

1. The Commissioner of Central Excise
and Customs,
Lalbahadur Stadium Road,
Basheerbagh, Hyderabad.

2. Union of India Rep. by the
Secretary, Ministry of Finance,
Government of India,
New Delhi

.. Respondents.

Counsel for the Applicant: Mr. P.P. Vittal

Counsel for the Respondents: Mr. V. Vinod Kumar

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

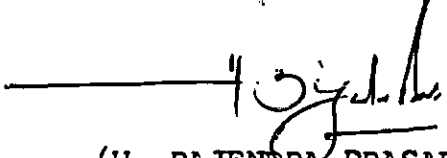
ORDER

(Per Hon'ble H. Rajendra Prasad: Member (Admn.))

Heard Mr. P.P. Vittal for the applicant and Mr. V. Vinod Kumar for the Respondents.

The facts and circumstances are similar to those contained in OAs No. 408/95, 404/96, 1352/96 and 991/97. The claim of the applicant shall, therefore, be examined and necessary relief granted to him in terms of the orders in the above OAs within 90 days from the date of receipt of copy of this order.

Thus the OA is disposed at the admission stage.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 12th December, 1997

Dictated in the open court.


Deputy Registrar

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O.A.1645/97.

To

1. The Commissioner of Central Excise and Customs,
Lalbahadur Stadium Road,
Bashwerbagh, Hyderabad.
2. The Secretary, Ministry of Finance,
Union of India, Govt. of India,
New Delhi.
3. One copy to Mr.P.P.Vittal, Advocate CAT.Hyd.
4. One copy to Mr.V.Vinod Kumar, Addl.CGSC. CAT. Hyd.
5. One copy to HHRP.M.(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm.

23/12/97

I Court

TYPED BY
COMPALED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 12-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No.

1645/97

T.A.No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed. at the admission stage

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

a/w OA copy

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| केन्द्रीय प्रशासनिक न्यायिक निकाय Central Administrative Tribunal दस्तावेज / DESPATCH 22 DEC 1997 हैदराबाद न्यायपीठ HYDERABAD BENCH |
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